

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 01/17 of NC-VI held on 01.04.2016

Meeting No. 01/17 for the licensing year 2016-17 held on 01.04.2016 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products under the Chairmanship of Sh. S. K. Samal, Jt. DGFT. Following members were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. K.S. Sejwal	Dy. I.A	MFPI
Officers in attendance			
2.	Sh. Yoginder Singh	DDG	DGFT
43.	Sh. Ratan Lal Meena	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(a)(vi) of Hand book of procedure (vol-1) 2015-20 updated as on 01.04.2015.

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01	01	Party Name:THE NATIONAL INDL. CORPN LTD	Meet No/Date:1/85-ALC3/2016 01.04.2016	Status:
	HQ File :01/85/50/106/AM15	RLA File :05/24/40/278/AM15	Lic.No/Date:0510391391 26.09.2014	Deferred
The representatives of the firm Sh. Indra Singh Rawat, Manager-Export and Sh. Sunil Kumar Arora appeared for PH. Following submissions were made by the representatives before NC for re-consideration of request made by them. (i) The item of import is non Central Excisable one. (ii) The exports are made through factory stuffing under the supervision/control of Central Excise and State Excise. (iii) The official of State Excise Deptt. opens the premises at 9.00AM in the morning and the unit is locked and sealed by them at 5.30PM in the evening. (iv) 100% export obligation has already been completed. It was noted that these submissions were also made before NC in its meeting No. 05 dt. 09.07.2015. Hence, in consultation with representative of MFPI present in the meeting, it was decided to maintain the earlier decision which is being consistently taken by the Committee in similar cases.				

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Directorate General of Foreign Trade
कमिशन विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

02

02 Case No.:13/20/85-ALC3/2015	Party Name:VEERPRABHU EXPORT HOUSE	Meet No/Date:1/85- ALC3/2016 01.04.2016	Status:	
HQ File :01/85/050/00207/AM16/	RLA File :03/95/040/00811/AM16/	Lic.No/Date:0310802174 02.02.2016	Approved	
The Committee noted the comments of MFPI furnished vide their letter No. 4(9)/2016-DGFT dt. 21.03.2016. On the basis of MFPI's comments. The Committee decided to amend the description of export item and fix the ad-hoc input output norms as under:-				
Export Item		Qty	Import Item	Qty
Coriander Seeds (of same size, variety and origin as imported)Cleaned /Powdered duly sterilized.		1.00MT	Coriander Seeds	1.02MT
RA may take consequential action as per policy/procedure.				



03

03 Case No.:15/17/85-ALC3/2015	Party Name:MARINE CHEMICALS,	Meet No/Date:1/85- ALC3/2016 01.04.2016	Status:	
HQ File :01/85/050/00163/AM16/	RLA File :10/24/040/00073/AM16/	Lic.No/Date:1010059329 04.12.2015	Approved	
The Committee noted the comments of Deptt. of Biotechnology (DBT) furnished vide their O.M. No. BT/IL/05/343/2011-PID dt. 18.03.2016 . On the basis of DBT's comments, the Committee decided to fix the ad-hoc input output norms as under:-				
Export Item		Qty	Import Item	Qty
Agar Agar Strips Powder Grade Food, Bacteriological, Microbiological, Pharma		1.00Kg	Agar Agar Strips commercial Grade	1.1016Kg
RA may take consequential action as per policy/procedure.				



04	04 Case No.:8/13/85-ALC3/2015	Party Name:FASHION ACCESSORIES	Meet No/Date:1/85- ALC3/2016 01.04.2016	Status:
	HQ File :01/85/050/00104/AM16/	RLA File :05/23/040/00164/AM16/	Lic.No/Date:0510395320 14.08.2015	Deferred
	The Committee noted that the comments are awaited from O/o Textile Commissioner, Mumbai. The Committee decided to remind O/o Textile Commissioner, Mumbai to expedite the comments. The case is deferred for 05.05.2016.			



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एन.एच. 1, नई दिल्ली
Udyog Bhawan, New Delhi



	05 Case No.:3/14/85-ALC3/2015	Party Name:SAMI SPICES AND HERBS PVT LTD	Meet No/Date:1/85- ALC3/2016 01.04.2016	Status:
05	HQ File :01/85/050/00128/AM16/	RLA File :03/95/040/00340/AM16/	Lic.No/Date:0310798902 15.09.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 05.05.2016.				



	06 Case No.:28/7/85-ALC3/2014	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:1/85- ALC3/2016 01.04.2016	Status:
06	HQ File :01/85/050/00064/AM15/	RLA File :56/24/040/00048/AM14/	Lic.No/Date:5610003829 11.03.2014	Deferred
The Committee noted that the revised comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the revised comments. The case is deferred for 05.05.2016.				



	07 Case No.:1/8/85-ALC3/2015	Party Name:VADILAL INDUSTRIES LTD	Meet No/Date:1/85- ALC3/2016 01.04.2016	Status:
07	HQ File :01/85/050/00079/AM16/	RLA File :08/24/040/00136/AM16/	Lic.No/Date:0810135787 04.08.2015	Deferred
The Committee noted that the comments are awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite the comments. The case is deferred for 05.05.2016.				



	08 Case No.:4/14/85-ALC3/2015	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:1/85- ALC3/2016 01.04.2016	Status:
08	HQ File :01/85/050/00129/AM16/	RLA File :09/24/040/00225/AM16/	Lic.No/Date:0910062364 23.07.2015	Deferred
The Committee noted that the hard copy of application is awaited from RA. The Committee decided to remind concerned RA to forward the hard copy of application. The case is deferred for 05.05.2016.				




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Directorate General of Foreign Trade
कमिशन ऑफ़ कॉमर्स
एडमिनिसट्रेशन ब्लॉक
Udyog Bhawan, New Delhi

09	Case No.:14/20/85-ALC3/2015	Party Name:VANILA FOOD PRODUCTS	Meet No/Date:1/85-ALC3/2016 01.04.2016	Status:
	HQ File :01/85/050/00208/AM16/	RLA File :03/95/040/00843/AM16/	Lic.No/Date:0310802541 12.02.2016	Approved
09	The Committee noted the comments of MFPI furnished vide their letter No. 4(36)/2015-DGFT dt. 21.03.2016. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-			
	Export Item	Qty	Import Item	Qty
	Bubble Gum containing 0.20MT Gum Base of same technical specification as imported	1.00MT	Gum Base	0.20MT
	RA may take consequential action as per policy/procedure.			

10

10 Case No.:15/11/85-ALC3/2015	Party Name:PARAG MILK FOODS PVT LTD	Meet No/Date:1/85- ALC3/2016 01.04.2016	Status:																				
HQ File :01/85/050/00096/AM16/	RLA File :31/83/040/00073/AM16/	Lic.No/Date:3110065623 04.09.2015	Approved																				
The Committee noted the comments of MFPI furnished vide their letter No. 4(34)/2015-DGFT dt. 22.03.2016. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-																							
<table><tr><td>Export Item</td><td>Qty</td><td>Import Item</td><td>Qty</td></tr><tr><td>Ghee</td><td>1.00Kg</td><td>AMF/Butter Oil</td><td>0.95Kg/Kg</td></tr><tr><td>Mozzarella cheese</td><td>1.00Kg</td><td>AMF/Butter Oil</td><td>0.239Kg/Kg</td></tr><tr><td>Processed Cheese</td><td>1.00Kg</td><td>AMF/Butter Oil</td><td>0.13Kg/Kg</td></tr><tr><td>Paneer</td><td>1.00Kg</td><td>AMF/Butter Oil</td><td>0.26Kg/Kg</td></tr></table>				Export Item	Qty	Import Item	Qty	Ghee	1.00Kg	AMF/Butter Oil	0.95Kg/Kg	Mozzarella cheese	1.00Kg	AMF/Butter Oil	0.239Kg/Kg	Processed Cheese	1.00Kg	AMF/Butter Oil	0.13Kg/Kg	Paneer	1.00Kg	AMF/Butter Oil	0.26Kg/Kg
Export Item	Qty	Import Item	Qty																				
Ghee	1.00Kg	AMF/Butter Oil	0.95Kg/Kg																				
Mozzarella cheese	1.00Kg	AMF/Butter Oil	0.239Kg/Kg																				
Processed Cheese	1.00Kg	AMF/Butter Oil	0.13Kg/Kg																				
Paneer	1.00Kg	AMF/Butter Oil	0.26Kg/Kg																				
RA may take consequential action as per policy/procedure.																							

11	11	Party Name:IWI STATIONERY PVT. LTD	Meet No/Date:1/85-ALC3/2016 01.04.2016	Status:
	HQ File :01/85/050/116/AM15/	RLA File :03/94/040/455/AM15/	Lic.No/Date:0310788252 21.08.2014	Rejected
Request for review of ad-hoc norms fixed by NC				
The Committee noted that NC has already fixed the ad-hoc norms in its M.No. 20 dt. 12.02.2015. The firm requested for incorporation of Dia 0.05MM in export and import item. The firm was asked to indicate the bifurcation of quantity of 0.7mm & 0.5mm dia pencil to be used in export item. The firm vide their letter dt. 08.08.2015 replied that they are not sure about the requirement of buyer as it can be either 0.7mm Dia or 0.5mmDia. NC was of the view that input output norms are to be definite for the quantity of import and export. Hence, the request of the firm can not be acceded to.				

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12	12 Case No.:6/5/85-ALC3/2015	Party Name:S N J BREWERIES PVT LTD	Meet No/Date:1/85-ALC3/2016 01.04.2016	Status:
	HQ File :01/85/050/00050/AM16/	RLA File :04/24/040/00036/AM16/	Lic.No/Date:0410160492 11.05.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 05.05.2016.				



13	13 Case No.:13/14/85-ALC3/2015	Party Name:FINNS FROZEN FOODS (INDIA) LIMITED	Meet No/Date:1/85-ALC3/2016 01.04.2016	Status:
	HQ File :01/85/050/00138/AM16/	RLA File :03/94/040/00454/AM16/	Lic.No/Date:0310799025 23.09.2015	Deferred
The Committee noted that the comments are awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite the comments. The case is deferred for 05.05.2016.				



14	14 Case No.:4/4/85-ALC3/2015	Party Name:ORGANIC INDIA PVT.LTD.	Meet No/Date:1/85-ALC3/2016 01.04.2016	Status:
	HQ File :01/85/050/00034/AM16/	RLA File :06/24/040/00006/AM16/	Lic.No/Date:0610038146 08.05.2015	Deferred
The Committee noted that certain information has called for from the firm by MFPI. This Directorate has also asked the firm to furnish the information to MFPI vide this office letter dated 13.01.2016, reply awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 05.05.2016.				



15	15 Case No.:14/23/85-ALC3/2014	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:1/85-ALC3/2016 01.04.2016	Status:
	HQ File :01/85/050/00200/AM15/	RLA File :07/24/040/00349/AM15/	Lic.No/Date:0710107335 31.12.2014	Deferred
The Committee noted that the comments are awaited from Deptt. of Pharmaceuticals. The Committee decided to remind Deptt. of Pharmaceuticals to expedite the comments. The case is deferred for 05.05.2016				


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 B-10, Connaught Place, New Delhi



	16	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:1/85-ALC3/2016 01.04.2016	Status:
16	HQ File :01/85/50/151/AM12	RLA File :07/24/040/317/AM12	Lic.No/Date:07100804045 18.11.2011	Deferred
The Committee noted that the comments are awaited from Deptt. of Pharmaceuticals. The Committee decided to remind Deptt. of Pharmaceuticals to expedite the comments. The case is deferred for 05.05.2016				

Rup

	17	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:1/85-ALC3/2016 01.04.2016	Status:
17	Case No.:7/1/85-ALC3/2015 HQ File :01/85/050/00006/AM16/	RLA File :07/24/040/00453/AM15/	Lic.No/Date:0710107884 19.03.2015	Deferred
The Committee noted that the comments are awaited from Deptt. of Pharmaceuticals. The Committee decided to remind Deptt. of Pharmaceuticals to expedite the comments. The case is deferred for 05.05.2016				

Rup

	18	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:1/85-ALC3/2016 01.04.2016	Status:
18	HQ File :01/85/50/113/AM14	RLA File :07/24/040/150/AM14	Lic.No/Date:0710097664 22.08.2013	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI of to expedite the comments. The case is deferred for 05.05.2016				

Rup

	19	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:1/85-ALC3/2016 01.04.2016	Status:
19	Case No.:10/12/85-ALC3/2014 HQ File :01/85/050/00099/AM15/	RLA File :07/24/040/00181/AM15/	Lic.No/Date:0710106590 27.08.2014	Deferred
The Committee noted that the comments are awaited from Deptt. of Pharmaceuticals. The Committee decided to remind Deptt. of Pharmaceuticals to expedite the comments. The case is deferred for 05.05.2016				

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New Delhi

Rup

	20	Party Name:R H INTERNATIONAL	Meet No/Date:1/85-ALC3/2016 01.04.2016	Status:
20	HQ File :01/85/50/075/AM14	RLA File :29/24/40/003/AM04	Lic.No/Date:2910022187 06.08.2013	Deferred
The Committee noted that the comments are awaited from MSME(ME). The Committee decided to remind MSME(ME) to expedite the comments. The case is deferred for 05.05.2016				

Rmp

	21	Party Name:R H INTERNATIONAL	Meet No/Date:1/85-ALC3/2016 01.04.2016	Status:
21	HQ File :01/85/50/003/AM15	RLA File :29/24/40/012/AM14	Lic.No/Date:2910024349 10.03.2014	Approved
The Committee noted that the comments of MSME(ME) furnished vide their e-mail dt. 01.04.2016 enclosing therewith a copy of U.O. No. 30(32)/14-ME dt. 15.12.2015. On the basis of MSME(ME)'s comments, the Committee decided to allow inputs on net to net basis with 'Nil' wastage and with accountability clause. RA may take consequential action as per policy/procedure.				

Rmp

	22	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:1/85-ALC3/2016 01.04.2016	Status:
22	Case No.:10/23/85-ALC3/2014	RLA File :02/24/040/00187/AM15/	Lic.No/Date:0210205422 06.01.2015	Deferred
The Committee noted that the applicant was requested to clarify the item of "Infusions" with quantity in case F. No. 01/85/50/081/AM16/DES.VI relating to Adv. Auth. No. 0210205962 dt. 08.07.2015 placed at Sl. No. 23 of this agenda. The Committee decided to seek information from the applicant as in the said case i.e. ask the firm to specify the multiple ingredients of infusions. The case is deferred for 05.05.2016.				

Rmp

	23	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:1/85-ALC3/2016 01.04.2016	Status:
23	Case No.:1/10/85-ALC3/2015	RLA File :02/24/040/00049/AM16/	Lic.No/Date:0210205962 08.07.2015	Deferred
The Committee decided that let the applicant mention the specific ingredients and their quantity specific to this case which is sought to be imported. The case is deferred for 05.05.2016.				

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Ministry of Agriculture, New Delhi

Rmp

24	24 Case No.:10/3/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:1/85- ALC3/2016 01.04.2016	Status:
24	HQ File :01/85/050/00024/AM16/	RLA File :03/95/040/00878/AM15/	Lic.No/Date:0310793568 04.02.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 05.05.2016				

Rmp

25	25 Case No.:6/4/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:1/85- ALC3/2016 01.04.2016	Status:
25	HQ File :01/85/050/00036/AM16/	RLA File :03/95/040/01021/AM15/	Lic.No/Date:0310794569 13.03.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 05.05.2016				

Rmp

26

26 Case No.:7/4/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:1/85- ALC3/2016 01.04.2016	Status:																												
HQ File :01/85/050/00037/AM16/	RLA File :03/95/040/01020/AM15/	Lic.No/Date:0310794506 11.03.2015	Approved																												
The Committee noted the comments of MFPI furnished vide their O.M. No. 4(3)/2015-DGFT dt. 18.03.2016. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-																															
<table><tr><td>Export Item</td><td>Qty</td><td>Import Item</td><td>Qty</td></tr><tr><td>Milk Flavouring Straw: Camp Fire Hazelnut</td><td>1.00No.</td><td>Hazelnut Flavour</td><td>0.0002Kg/Straw</td></tr><tr><td>Milk Flavouring Straw: Miss ginger & Mr Bread</td><td>1.00No.</td><td>Gingerbread Flavour</td><td>0.0002Kg/Straw</td></tr><tr><td>Milk flavouring Straw: Snow White Choc</td><td>1.00No.</td><td>White Choc Flavour</td><td>0.0005Kg/Straw</td></tr><tr><td>Milk Flavouring Straw: Grannys Apple Pie</td><td>1.00No.</td><td>Apple Pie Flavour</td><td>0.0002Kg/Straw</td></tr><tr><td>Milk Flavouring Straw: Sunset Choc Orange</td><td>1.00No.</td><td>Choc Orange Flavour</td><td>0.0002Kg/Straw</td></tr><tr><td></td><td></td><td>Plastic filter</td><td>2.04Nos/Straw</td></tr></table>				Export Item	Qty	Import Item	Qty	Milk Flavouring Straw: Camp Fire Hazelnut	1.00No.	Hazelnut Flavour	0.0002Kg/Straw	Milk Flavouring Straw: Miss ginger & Mr Bread	1.00No.	Gingerbread Flavour	0.0002Kg/Straw	Milk flavouring Straw: Snow White Choc	1.00No.	White Choc Flavour	0.0005Kg/Straw	Milk Flavouring Straw: Grannys Apple Pie	1.00No.	Apple Pie Flavour	0.0002Kg/Straw	Milk Flavouring Straw: Sunset Choc Orange	1.00No.	Choc Orange Flavour	0.0002Kg/Straw			Plastic filter	2.04Nos/Straw
Export Item	Qty	Import Item	Qty																												
Milk Flavouring Straw: Camp Fire Hazelnut	1.00No.	Hazelnut Flavour	0.0002Kg/Straw																												
Milk Flavouring Straw: Miss ginger & Mr Bread	1.00No.	Gingerbread Flavour	0.0002Kg/Straw																												
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Milk Flavouring Straw: Grannys Apple Pie	1.00No.	Apple Pie Flavour	0.0002Kg/Straw																												
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		Plastic filter	2.04Nos/Straw																												
RA may take consequential action as per policy/procedure.																															

Rmp

27	27 Case No.:10/11/85-ALC3/2015	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:1/85- ALC3/2016 01.04.2016	Status:
27	HQ File :01/85/050/00091/AM16/	RLA File :03/94/040/00304/AM16/	Lic.No/Date:0310797629 24.07.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 05.05.2016.				

Unit-3

योगेश्वर सिंह/YOGINDER SINGH
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Dy. Director of Foreign Trade
निदेशक, व्यापार, निदेशक, व्यापार
Director, Foreign Trade
कमिशन, निदेशक, व्यापार, निदेशक, व्यापार
Commissioner, Foreign Trade

Rmp

	28 Case No.:9/14/85-ALC3/2015	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:1/85- ALC3/2016 01.04.2016	Status:
28	HQ File :01/85/050/00134/AM16/	RLA File :03/94/040/00429/AM16/	Lic.No/Date:0310798636 03.09.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 05.05.2016.				

Rup

	29 Case No.:8/11/85-ALC3/2015	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:1/85- ALC3/2016 01.04.2016	Status:
29	HQ File :01/85/050/00089/AM16/	RLA File :03/94/040/00293/AM16/	Lic.No/Date:0310797478 21.07.2015	Approved
The Committee noted that NC has fixed the ad-hoc input output norms of this firm for same export/import items in its M.No. 20 held on 17.03.2016 under Adv. Auth. No. 0310800351 dt. 20.11.2015 and 0310799733 dt. 28.10.2015. RA may take consequential action as per policy/procedure in terms of para 4.12(a)(vi) of HBP, 2015-20.				

Rup

	30 Case No.:8/14/85-ALC3/2015	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:1/85- ALC3/2016 01.04.2016	Status:
30	HQ File :01/85/050/00133/AM16/	RLA File :03/94/040/00559/AM16/	Lic.No/Date:0310799611 21.10.2015	Approved
The Committee noted that NC has fixed the ad-hoc input output norms of this firm for same export/import items in its M.No. 20 held on 17.03.2016 under Adv. Auth. No. 0310800351 dt. 20.11.2015 and 0310799733 dt. 28.10.2015. RA may take consequential action as per policy/procedure in terms of para 4.12(a)(vi) of HBP, 2015-20.				

Rup

	31 Case No.:1/1/85-ALC3/2016	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:1/85- ALC3/2016 01.04.2016	Status:
31	HQ File :01/85/050/00210/AM16/	RLA File :02/24/040/00174/AM16/	Lic.No/Date:0210206420 07.01.2016	Deferred
The Committee noted that the hard copy of the application has not been received. The Committee decided to remind the concerned RA to forward the hard copy of application. The case is deferred for 05.05.2016.				

hbf

Rup

योगेन्द्र सिंह/YOGINDER SINGH
उप निदेशक निदेश विभाग
Dy. Director General of Foreign Trade
निदेश विभाग, उप निदेशालय
Directorate General of Foreign Trade
व्यवस्थापक निदेश विभाग
एन.टी. रोड, नई दिल्ली
Nayeg Bhawan, New Delhi

	32 Case No.:2/1/85-ALC3/2016	Party Name:DREAM PLAST INDIA PVT LTD	Meet No/Date:1/85- ALC3/2016 01.04.2016	Status:
32	HQ File :01/85/050/00211/AM16/	RLA File :31/83/040/00161/AM16/	Lic.No/Date:3110065958 16.02.2016	Deferred
The Committee noted that the hard copy of the application has not been received. The Committee decided to remind the concerned RA to forward the hard copy of application. The case is deferred for 05.05.2016.				

Rup

32

33	Party Name:GADRE MARINE EXPORT PVT. LTD	Meet No/Date:1/85- ALC3/2016 01.04.2016	Status:
HQ File :01/85/50/139/AM13	RLA File :03/94/40/434/AM13	Lic.No/Date:0310709877 21.09.2012	Approved

Request for grant of two inputs left by NC in respect of subject advance authorisation.

The Committee noted the comments of MSME(Food) furnished vide their U.O. No. 17(4)(1)/2014-Food/586 dt. 21.03.2016. On the basis of MSME(Food)'s comments, the Committee decided to allow the import of following two inputs apart from other ingredients as approved by NC in its meeting No. 40 dt. 21.03.2013 as under:-

S.No.	Import Item	Qty
1	Modified Tapioca Starch K-1	80,000.00Kg
2	Carageenan Aquagel	18,000.00Kg

RA may take consequential action accordingly.

-X-X-X-

hkh

Rup

योगेन्द्र सिंह/YOGINDER SINGH
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महा निदेशालय
Director General of Foreign Trade
कार्गिल विभाग/Department of Commerce
एन ५, एन ५५, नया दिल्ली
Dydg Bhawan, New Delhi